

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "G": NEW DELHI**

**BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER
AND
SHRI AVDHESH KUMAR MISHRA, ACCOUNTANT MEMBER**

**ITA No. 7594/DEL/2019
[Assessment Year: 2009-10]**

Society for Media and Value Education, 375A, Mayur Vihar Phase-1, New Delhi. PAN- AACTS 4225 R	<u>Vs</u>	Income-tax Officer (Exemptions), New Delhi.
APPELLANT		RESPONDENT
Assessee represented by	Shri V. Rajkumar	
Department represented by	Shri Dharm Veer Singh, CIT(DR)	
Date of hearing	03.06.2024	
Date of pronouncement	03.06.2024	

ORDER

PER KUL BHARAT, JM:

This appeal, by the assessee, is directed against the order of the learned Commissioner of Income-tax (Exemptions), New Delhi, dated 27.06.2019 u/s 12AA(3) read with section 12A/254 of the Income-tax Act, 1961, pertaining to the assessment year 2009-10.

2. At the outset learned counsel for the assessee submitted that the assessee is not interested in pursuing the instant appeal and prayed that the assessee may be permitted to withdraw the appeal. An application to this effect has also been filed by the assessee.

Learned DR made no objection to the request so made on behalf of the assessee. Accordingly, assessee is permitted to withdraw the appeal.

3. Appeal of the assessee is dismissed as withdrawn.

Order pronounced in open court on 03.06.2024.

Sd/-
(AVDHESH KUMAR MISHRA)
ACCOUNTANT MEMBER

Sd/-
(KUL BHARAT)
JUDICIAL MEMBER

MP

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI